

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1051/2019

Dated Thursday, the 12th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

G.Vijayan,

Working as Driver Grade III,

Villianur Auto Sub Station,

Electricity Department, Puducherry.

....Applicant

By Advocate M/s. V. Ajayakumar

Vs

1.Union of India rep by the
Government of Puducherry,
through the Secretary to Government for DP&AR,
Chief Secretariat, Puducherry.

2.The Superintending Engineer-I,
Electricity Department,
Puducherry.

3.The Director,
Directorate of Accounts and Treasuries,
Puducherry.

....Respondents

By Advocate Ms. S. Devie

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the second respondent to implement the order with No.3/ED/EE-VIII/A-1/2013-14/338 dated 31.03.2014 and to grant the benefit of pay fixation as provided under the said order with effect from 01.07.2013 with arrears and to pass such other or further orders in the interest of justice and thus render justice.".

2. Learned counsel for the applicant is represented by junior counsel.
3. Mrs.S.Devie learned counsel for the respondents would submit that the respondents are willing to consider the case of the applicant and pass appropriate orders, if the applicant files a representation.
4. In view of the above and without going into the substantive merits of the case, the OA is disposed of with the following direction:

"The applicant is directed to submit a fresh representation regarding the relief within a period of two weeks from today and the respondents shall pass a speaking order as per the relevant rules and in accordance with law, within a period of one month from the date of receipt such representation."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

12.09.2019